

**PUNJAB VIDHAN SABHA**

**Bill No. 2-PLA-2016**

**THE COURT FEES (PUNJAB AMENDMENT) BILL, 2016**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Court Fees (Punjab Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. In the Court Fees Act, 1870, in its application to the State of Punjab, for section 26, the following section shall be substituted, namely :— Substitution of section 26 of Central Act 7 of 1870.

“26. (1) The stamps used to denote any fees chargeable under this Act shall be impressed or adhesive or partly impressed and partly adhesive as the Appropriate Government may, by notification in the Official Gazette, from time to time direct.

Stamps to be impressed or adhesive.

(2) For the purposes of sub-section (1) and section 25, “stamp” means any mark, seal or endorsement by any agency or person duly authorized by the Appropriate Government, and includes an adhesive or impressed stamp, for the purposes of Court fees chargeable under this Act.

*Explanation.*—“Impressed stamp” includes impression by a franking machine or any other machine, or a unique number generated by e-stamping or similar software, as the Appropriate Government may, by notification in the Official Gazette, specify.”

CHANDIGARH :  
The 7th April, 2016.

SHASHI LAKHANPAL MISHRA,  
Secretary.